

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
TA (Co. Act.)- 08(PB)/2024

IN THE MATTER OF:

Vedika Credit Capital Ltd

.... Petitioner

v.

Shriram Power & Steel Private Limited

.... Respondent

Order Under Rule 16 (d) of NCLT Rules, 2016

Order delivered on 05.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HEARING HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Not marked

For the Respondent :

ORDER

Issue notice of this application to all the Respondent(s) by all modes,
returnable by **31.05.2024**.

List the matter on **31.05.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

05.04.2024
Lalit